

FIR No.29/2020

u/s 376/506 IPC

PS:Civil Lines

State Vs. Liyaqat Ali @ Imraan s/o. Mohd. Yameen

29.07.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED LIYAQAT ALI @ IMRAAN S/O. MOHD. YAMEEN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Mahmood Hasan, Ld. Counsel for applicant/accused.
Complainant/victim heard through Whatsapp Video Call through mobile phone No. 9891275274 of Sh. Sanjay Kumar, Ahlmad of this Court.

Arguments advanced by Id. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the interim bail application through Whatsapp Video Call of mobile No.9891275274 of Sh. Sanjay Kumar Ahlmad of this Court.

Reply to the interim bail application filed.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 14.02.2020 and he has nothing to do with the alleged offence. It is further submitted by Id. Counsel for applicant/accused that the charge-sheet has already been filed and the trial is yet to be started which will take long time to conclude the trial. It is further submitted by Id. Counsel for applicant/accused that the wife of accused Abida is having serious pain in abdomen due to the stone problem and ultimately on 23.07.2020 the doctor suggested being immediate operation of the wife of accused and the parents of accused are also suffering from old age ailments and make a request that accused may kindly be granted interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the interim bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.



Complainant has submitted through Whatsapp Video Call that some people has threatened her to settle the present case FIR with the accused, Hence, interim bail may not be granted to the applicant/accused. Heard.

Having heard the submission, made by ld. counsel for applicant/accused, Ld. Counsel for DCW and complainant/victim as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that earlier bail applications of accused has already been dismissed on dtd. 29.04.2020, 13.05.2020, 20.05.2020 and 27.06.2020 within last three months.

Complainant who appeared in person has submitted that some people has threatened her to settle the present case FIR with the accused. Charge is yet to be framed and evidence of the prosecutrix is yet to be recorded and there is every apprehension if the court released the accused on interim bail he may extend the threat to the complainant/victim or her family members. Further, the allegations against the applicant/accused are of very serious nature. Hence, no ground is made out to release the applicant/accused on interim bail. Therefore, in these facts and circumstances, this court is not inclined to grant interim bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
29.07.2020